

the working of the Khadi and Village Industries Commission for the year 1984-85.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library See No. LT. 2590/86.]

12.07 hrs.

PUBLIC ACCOUNTS COMMITTEE

[English]

Forty-Second, Forty-Third, Forty-Fourth, Forty-Fifth, and Forty-Sixth Reports

SHRI RAJ MANGAL PANDE (Deoria) : I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee :

- (1) Forty-Second Report on Paragraph 41 of the Advance Report of the Comptroller and Auditor General of India for the year 1983-84, Union Government (Railways) relating to Railway Recruitment Boards.
- (2) Forty-Third Report on Paragraph 2.68 of the Report of the Comptroller and Auditor General of India for the year 1983-84, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes relating to central Excise-Impact of reduction in duty on prices of refrigerators and tyres.
- (3) Forty-Forth Report on Paragraph 5 of the Report of the Comptroller and Auditor General of India for the year 1982-83, Union Government (Defence Services) relating to Review on the working of the Department of Defence Supplies.
- (4) Forty-Fifth Report on Paragraph 18 of the Report of the Comptroller and Auditor General of India

for the year 1983-84, Union Government (Defence Services) relating to Construction of a sub-standard airfield.

- (5) Forty-Sixth Report on paragraph 39 of the Report of the Comptroller and Auditor General of India for the year 1982-83, Union Government (Civil) relating to National Highway by-pass, Srinagar,

COMMITTEE ON PUBLIC UNDERTAKINGS

[English]

Seventh and Ninth Reports and Minutes

SHRI K. RAMAMURTHY (Krishnagiri) : I beg to present the following Reports and Minutes (Hindi and English versions) of the Committee on Public Undertakings :—

- (i) Seventh Report of the Committee on Action Taken by Government on the recommendations contained in the Eighty-Ninth Report of the Committee (7th Lok-Sabha) on Durgapur Steel Plant.
- (ii) Ninth Report of the Committee on Bharat Electronics Ltd—Objectives and Implementation of Projects and Minutes of the sittings of the Committee relating thereto.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

[English]

Thirteenth and Sixteenth Reports

SHRI K. D. SULTANPURI (Simla) : I beg to present the following Reports

(Hindi and English versions) of the Welfare of Scheduled Castes and Scheduled Tribes :—

- (i) Thirteenth Report of the Committee on the Ministry of Welfare-working of Integrated Tribal Development Projects in Andhra Pradesh.
- (ii) Sixteenth Report of the Committee on the Ministry of Petroleum and Natural Gas on Action Taken by Government on the recommendations contained in the Forty-Seventh Report of the Committee (7th Lok Sabha) on the Ministry of Energy (Department of Petroleum)-Reservations for Scheduled Castes and Scheduled Tribes in the allotment of Distributive agencies by Indian Oil Corporation Ltd. and other oil companies.

COMMITTEE ON PAPERS LAID ON
THE TABLE

[English]

Eighth Report and Minutes

SHRI M. V. CHANDRASHEKHARA MURTHY : (Kanakapura) : I beg to present the Eighth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

I beg also to lay on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the Table relating to their Eighth Report.

(Interruptions)

[English]

MR. SPEAKER : I am not convinced. Absolutely not. Now, 377.

[Shri C. Madhav Reddi and some other hon. Members then left the house]

(Interruptions)

MR. SPEAKER : Not allowed. Not a single word forms part of the record.

(Interruptions)**

PROF. K. K. TEWARY (Buxar) : This House should know what is happening in Punjab. It is an extremely serious matter. Every day people are being killed. Why is no action being taken ?

[Translation]

MR. SPEAKER : Mr. Tewary, I have said in this House many a time and till the moment I am able to speak I will go on saying that unless the cancer of communalism—be it from within or from without—is not got rid of and unless exploitation by outsiders in the name of religion be it in a temple, mosque, gurudwara or church, is not stopped, the future of this country cannot become bright. You may keep this in mind and this House as well as others are aware of this. If we do not do this collectively and indulge in politically motivated activities, nothing tangible will come out. The Government as well as the Members should engage in such activities as are in the interest of the country.

[English]

PROF. K.K. TEWARY : Some action should be taken as they are continuing to operate.

MR. SPEAKER : We have to tackle this problem once for all. Mr. Vijayaraghavan.

SHRI V. S. VIJAYARAGHAVAN (Palghat) : Sir, under rule 377, I raise the following matter.

(Interruptions)

[Translation]

MR. SPEAKER : Think of the country. Legal battle should be fought legally. I am always prepared to get such thing discussed here, I never come in the way. Whenever there are atrocities on the Harijans at any place I allow discussion and even now I can allow but there

**Not recorded.